

PAPERS LAID ON THE TABLE

I. Annual Accounts (1975-76) of the Indian Institute of Technology, Kanpur and related papers.

II. Certified Annual Accounts (1976-77) of the Indian Institute of Technology New Delhi.

शिक्षा, समाज कल्याण तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री धन्ना सिंह गुलशन) : सभापति महोदय, आपकी अनुमति से मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :

(i) प्रौद्योगिकी संस्थान अधिनियम, 1961 की धारा 23 की उपधारा (4) के अधीन 1975-76 के वर्ष के लिए भारतीय प्रौद्योगिकी संस्थान, कानपुर के वार्षिक लेखों की एक प्रति (अंग्रेजी तथा हिन्दी में) दस्तावेज को सभा पटल पर रखने में हुए कारणों की दर्शाने वाले विवरण सहित ।

(ii) 1976-77 के वर्ष के लिए भारतीय प्रौद्योगिकी संस्थान, नई दिल्ली के प्रमाणित वार्षिक लेखों की एक प्रति (हिन्दी में) और उस पर लेखा परीक्षा प्रतिवेदन ।

[Placed in Library. See No. LT-329/78 for I and II]

Audit Report on Accounts (1975-76) of the Delhi Development Authority and related papers.

निर्माण और आवास तथा पूति और पुनर्वास मंत्रालय में राज्य मंत्री (श्री राम किंकर) : सभापति महोदय, आपकी अनुमति से मैं दिल्ली विकास अधिनियम, 1957 की धारा 25 की उपधारा (4) के अधीन 1975-76 के वर्ष के लिए दिल्ली विकास प्राधिकरण के लेखों पर लेखा परीक्षा प्रतिवेदन की एक प्रति, प्रतिवेदन को विलम्ब से सभा पटल पर रखने और उसका हिन्दी पाठ साथ-साथ सभा पटल पर न रखे जाने के कारणों को दर्शाने वाले एक विवरण (अंग्रेजी तथा हिन्दी में) सहित सभा पटल पर रखता हूँ ।

[Placed in Library. See No. LT-2353/78].

The Indian Naval Auxiliary Service (First Amendment) Regulation 1978.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): Sir, I beg to lay on the Table, under section 185 of the Navy

Act, 1957, a copy (in English and Hindi) of the Ministry of Defence Notification S.R.O. No. 151, dated the 6th May, 1978, publishing the Indian Naval Auxiliary Service (First Amendment) Regulation, 1978. [Placed in Library. See No. LT-2310/78].

The Prevention of Food Adulteration (Third Amendment) Rules, 1978

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : सभापति महोदय, मैं आपकी अनुमति से खाद्य अपमिश्रण निवारण अधिनियम, 1954 की धारा 23 की उपधारा (2) के अधीन खाद्य अपमिश्रण निवारण (तीसरा संशोधन) नियम, 1978 को प्रकाशित करने वाली स्वास्थ्य तथा परिवार कल्याण मंत्रालय (स्वास्थ्य विभाग) की अधिसूचना मा० का० नि० स० 238 (ई), दिनांक 20 अप्रैल, 1978 की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ ।

[Placed in Library. See No. LT-2311/78].

I. (1) Report on National Juridicare, Equal Justice—Social Justice (Bhagwati Committee Report)

(ii) Report (May, 1974) of the Law Commission of India on the General Clauses Act, 1897.

II. The Election Commission of India Notification.

विधि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री नरसिंह) : सभापति महोदय, आपकी अनुमति से मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :

I. निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी में) —

(i) राष्ट्रीय विधिक सहायता के संबंध में समान न्याय—सामाजिक न्याय (भगवती समिति का प्रतिवेदन) ।

[Placed in Library. See No. LT-2352/78].

(ii) माधवारण खंड अधिनियम, 1897 के संबंध में भारतीय विधि आयोग का साठवां प्रतिवेदन (मई, 1974) ।

[Placed in Library. See No. LT-2312/78].

II. लोक प्रतिनिधित्व अधिनियम, 1950 की धारा 13 की उपधारा (3) के अधीन भारतीय निर्वाचन आयोग की अधिसूचना का०आ० सं० 287(ई) दिनांक 29 अप्रैल, 1978 की एक प्रति (अंग्रेजी तथा हिन्दी में)।

[Placed in Library. See No. LT-2355/78].

Messages from the Lok Sabha

(i) **The Multi-state Co-operative Societies Bill, 1977.**

(ii) **The Mental Health Bill 1978.**

(iii) **The Press Council Bill, 1977.**

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

(I)

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on Monday, the 15th May, 1978, adopted the annexed motion in regard to the Multi-state Co-operative Societies Bill, 1977.

"I am to request that the concurrence of Rajya Sabha in the said motion, and also the names of members of Rajya Sabha appointed to the Joint Committee may be communicated to this House.

Motion

"That the Bill to consolidate and amend the law relating to Co-operative societies with objects not confined to one State and servicing the interest of members in more than one State, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

- (1) Shri Ahmed Hussain
- (2) Shri Chhabiram Argal
- (3) Shri Pradyumna Bal
- (4) Shri Rajgopal Rao Boddepalli
- (5) Chaudhury Brahm Prakash
- (6) Shri Motibhai R. Chaudhary
- (7) Shri Dajiba Dasai

- (8) Shri Sushil Kumar Dhara
- (9) Shri Mohan Dhar
- (10) Shri Iqbal Singh Dhillon
- (11) Shri A. C. George
- (12) Shri Annasaheb Gotkhinde
- (13) Shri Krishna Chandra Halder
- (14) Shri Hukam Ram
- (15) Shri Sambhajirao Kakade
- (16) Shri R. Kelanthaivelu
- (17) Shri Jawala Prasad Kureel
- (18) Shri M. R. Lakshminarayanan
- (19) Shri M. V. Chandrashekhara Murthy
- (20) Shri S. H. Naik
- (21) Shri Ahmed M. Patel
- (22) Shri Ram Lal Rahi
- (23) Shri K. A. Rajan
- (24) Shri Ramdeo Singh
- (25) Shri Ramapati Singh
- (26) Shri Ram Dhari Shastri
- (27) Shri Tej Pratap Singh
- (28) Shri Dharm Vir Vasisht
- (29) Shri Hargovind Verma
- (30) Shri Krishan Kumar Goyal

and 15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be